

52 अधिकारियों द्वारा सीमेंट निगम से त्यागपत्र दे दिया गया और 84 अधिकारी इस निगम में भर्ती हुए। निगम ने सूचना दी है कि अब 9 और अधिकारी आ गए हैं तथा एक और अधिकारी ने त्यागपत्र दे दिया है। निगम छोड़ने के कारण मुख्यतः वृत्तिगत हो जाता है। यद्यपि पदोन्नति में किसी प्रकार का हस्तक्षेप अथवा अनियमितता नहीं हुई है फिर भी पदोन्नति के तीन मामलों में अभ्यावेदन प्राप्त हुए हैं। दो अधिकारी निगम को छोड़ गए हैं। एक अधिकारी के अभ्यावेदन पर निगम में विचार किया जा रहा है।

(घ) और (ङ) चार अधिकारियों ने त्यागपत्र दे दिए हैं और उनके बाण्डों में निर्धारित राशि की वसूली के लिए निगम द्वारा कार्यवाही आरम्भ कर दी गई है।

Provision for private secretaries to joint Secretaries to bring them at par with senior Personnal assistants

2833. SHRI JAGPAL SINGH:

SHRI R. L. P. VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Department of Personnel and Administrative Reforms has submitted a proposal to the Ministry of Finance (Department of Expenditure) for making provisions of Private Secretaries to Joint Secretaries of the Government of India as against the Senior PAs so as to bring them at par with the Additional Special Secretaries;

(b) if so, the details of the proposal and whether the Ministry of Finance has given its concurrence to the proposal; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) Does not arise.

(c) The existing level of Stenographic assistance for Joint Secretaries is considered adequate.

Applications for foreign contributions to Indian Institutions

2834. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications received from foreign individuals and institutions for giving contributions to Indian institutions, bodies, societies and individuals under the provisions of Foreign Contribution (Regulation) Act of 1976 during calendar years 1980, 1981 and 1982;

(b) how many of the above applications for grants/contributions were sanctioned by Government in each of the above years;

(c) what are the names of the donor institutions, the recipient institutions and the amount given in each of the above years;

(d) whether Government have established any machinery to investigate the cause for which the contribution was given and the manner in which it was utilised or spent by the Indian institutions; and

(e) if so, the details of its working and the results of the investigations, if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) There is no provision in the Foreign Contribution (Regulation) Act, 1976 for foreign donors seeking permission to give contributions to Indian associations.

(b) Does not arise.

(c) The information would be available after the data contained in the returns of foreign contributions submitted by various organisations for the years 1980, 1981 and 1982 is computerised.

(d) and (e). Government have not established a separate machinery for the purpose. Complaints received regarding misutilisation of funds are looked into.